

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 432/2023**

In the matter of:

Radhey Shyam Sehara

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

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Filed by:



**MAYANK PANDEY/ANJESH DAHIYA/  
ASHISH PANDEY**

Counsels for the Respondent No. 5  
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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 432/2023**

In the matter of:

Radhey Shyam Sehara

...Applicant

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...Respondents

**ADDITIONAL AFFIDAVIT TO PLACE CLARIFICATIONS ON  
RECORD, IN LIEU OF REPORTS FILED BY THE JOINT  
COMMITTEE, ON BEHALF OF M/S GALLANT SARIYA UDYOG  
(M/S GALLANT ISPAT LTD.)**

I, Bhaskar Tiwari S/o Late Mahendra Nath Tiwari R/o Plot no. AL-5, Sector-23, GIDA, Sahjanwa, District Gorakhpur, UP-273209, do hereby solemnly affirm and state as follows:

1. That I am the authorised representative of the M/S Gallant Sariya Udyog (M/S Gallant Ispat Ltd.) (hereinafter referred as '**the Respondent**') and conversant with the facts and circumstances of the OA and thereby is eligible to place on record the clarifications sought by the Hon'ble Bench in lieu of joint committee reports, *vide* its order dated 05.04.2024.
2. That a Joint Committee was constituted by the Hon'ble bench *vide* its order dated 01.08.2023, which was directed to undertake visits, verify

the factual position regarding the averments in the OA. Consequently, the committee undertook site visits and filed its report *vide* email dated 10.10.2023. The said reported stated that the 'Respondent was found compliant' with the prescribed norms and the same has been recorded in the order dated 13.10.2023.

3. That further, the Hon'ble Bench in its order dated 13.10.2023, recorded that the joint committee report did not assess some aspects like green belt, CSR activities etc. Consequently, the Hon'ble Bench directed the joint committee to assess the pointed out aspects and to file a further report.
4. That subsequently, as per directions of the Hon'ble Bench, another detailed report was submitted by the joint committee *vide* an email dated 02.02.2024, which found that the Respondent was complying with the relevant requirements as flagged by the Hon'ble bench in its order dated 10.03.2023, with due diligence.
5. That after perusal of the two reports, the Hon'ble bench during proceedings had sought clarifications on certain aspects from the Respondent. Thereby, the Respondent places the clarifications on the same:
  - i. **Fly Ash handling:** The fly ash, which is generated at the Respondent's plant, is mostly consumed captively. About 70%

of the generated fly ash, is utilised for producing cement by the subsidiary company i.e., Gallant Industry Pvt Ltd (located within the same premises of the Respondent's plant). Within the premises, the fly ash is carried through Pneumatic system via closed pipe conveyors and is stored in silos (either at the power plant or at the cement plant).

Further, the remaining fly ash is sold to other cement manufacturing plants. Pertinently, the cement manufacturing requires a totally dry fly ash as a material and due to the said reason, it is transported and stored in airtight containers like bulkers and capsules thereby avoiding any contact with the surrounding environment. Therefore, the fly ash generated by the Respondent is utilized for cement manufacturing and does not contaminate the environment.

A true copy of the photographs of the fly ash handling and purchase bills of the fly ash by other cement manufacturing companies, are attached herein as **Annexure- 1 Colly**.

**ii. Green belt cover:** The Respondent's project is set up in a premise measuring about 43.903 hectares wherein 15.290 hectares is dedicated for the green belt cover. Pertinently, the

green belt cover is duly maintained by the Respondent and is above the suggested/prescribed norm of 33% of the total area of project.

The Respondent has planted a variety of trees including Cassia Siamea (locally known as Kassod tree), Tectona Grandis (commonly known as Teak), Pongamia Pinnata (commonly known as Indian Beech) and Albizzia Lebbek (commonly known as Siris) amongst others as part of the green belt cover. A true copy of the photographs showing the green belt cover are attached herein as **Annexure- 2**.

**iii. CER & CSR activities:** The Respondent has undertaken its social responsibility towards the surrounding environment and welfare of the people diligently by undertaking plantation drives in Villages of Domharmafi, Ujjikhor and Bangaona.

Further, the variety of trees including Cassia Siamea (locally known as Kassod tree), Tectona Grandis (commonly known as Teak), Pongamia Pinnata (commonly known as Indian Beech) and Albizzia Lebbek (commonly known as Siris) amongst others have been planted, keeping in view the guidelines of the

Central Pollution Control Board (CPCB) regarding the species to be planted.

In addition, the Respondent has undertaken the responsibility of adopting rain water harvesting process in :

- 5 ponds in the Village Karreya, Tehsil Sahjanwa
- 15 ponds in Village Bangava, Tehsil Sahjanwa
- 3 ponds in Village Doheria Khurd, Tehsil Sahjanwa
- 2 ponds in Village Madhopur, Tehsil Sahjanwa
- 1 pond in Village Bhitni, Tehsil Sahjanwa
- 2 ponds in Village Bhainsla, Tehsil Sahjanwa

Further, the Respondent has focussed on improving the quality of life of surrounding community by focusing on health, striving to increase the ground water table levels. Pertinently, the respondent's annual turnover is Rs. 4227.11 Crore and it has spent about Rs. 47,15,74,214 on its CER & about Rs. 1,91,20,000 on CSR activities within the period between 2021-22 & 2022-23. The same has been confirmed by the joint committee report in its Annexure-8 @ pg 352 of the report.

A true copy of the documents relating to the above-mentioned CSR activities along with pictures are attached herein as **Annexure- 3 Colly** .

- iv. Water Discharge provisions:** The Respondent utilizes water in its power plant from the four borewells dug in the premises after obtaining NOC from Ground Water Board, UP. Primarily, the water is used in the power plant and as a result, steam is generated and thereafter the blow down water is transferred to the sponge iron unit wherein it is fully utilized as a cooling agent and no waste water is discharged. This has been affirmed by the joint committee report as well wherein it stated that *'treated waste water is being recycled for cooling makeup water'*.

Further, no waste water is generated in furnace, CCM and rolling mill. However, the water which is utilized in other activities like housekeeping and domestic purposes is collected in the pond within the premises of the power plant. Subsequently, the collected water is treated in WTP and the water is reused in the plant processes and for irrigating the green belt cover. Pertinently, there is no water discharge in the

surrounding areas of the power plant and certainly not in the Ami river.

Significantly, no heavy metals have been found in the discharge water, which is treated and reused. This has been affirmed by a water analysis report. A true copy of the No Objection Certificates issued for the borewells along with water analysis report has been attached herein as **Annexure-4 Colly**.

- v. **Compliance of EC Regulations and CTO:** The Respondent strictly complies with EC and CTO conditions and consequently, submits periodical compliance reports to Ministry of Environment and Forest (MoEF) as per stated timelines in EC/CTO issued in favour of the project. The joint committee report has also confirmed the compliance by the Respondent (@pg 300 of the joint committee report).

  
DEPONENT,

**VERIFICATION:**

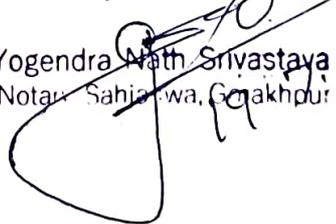
I, Bhaskar Tiwari, verify that the contents of the above affidavit, from paras 1 to \_\_\_ are true to my knowledge and belief, and are based upon the information received and believed to be correct.

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of July 2024.



  
DEPONENT  
  
19/7/24

S.No. S238  
Attested the Signature/Thumb impression of Shri/Smt./Ku. Bhaskar Tiwari Who signed/put his/her Thumb impression before me and who has admitted the due execution of this affidavit, Bond Declaration agreement deed his/her signature/Thumb impression identified by advocate Shri A. S. Bhat (Adv)

  
Yogendra Nath Srivastava  
Notary Sahjanwa, Gorakhpur

1064



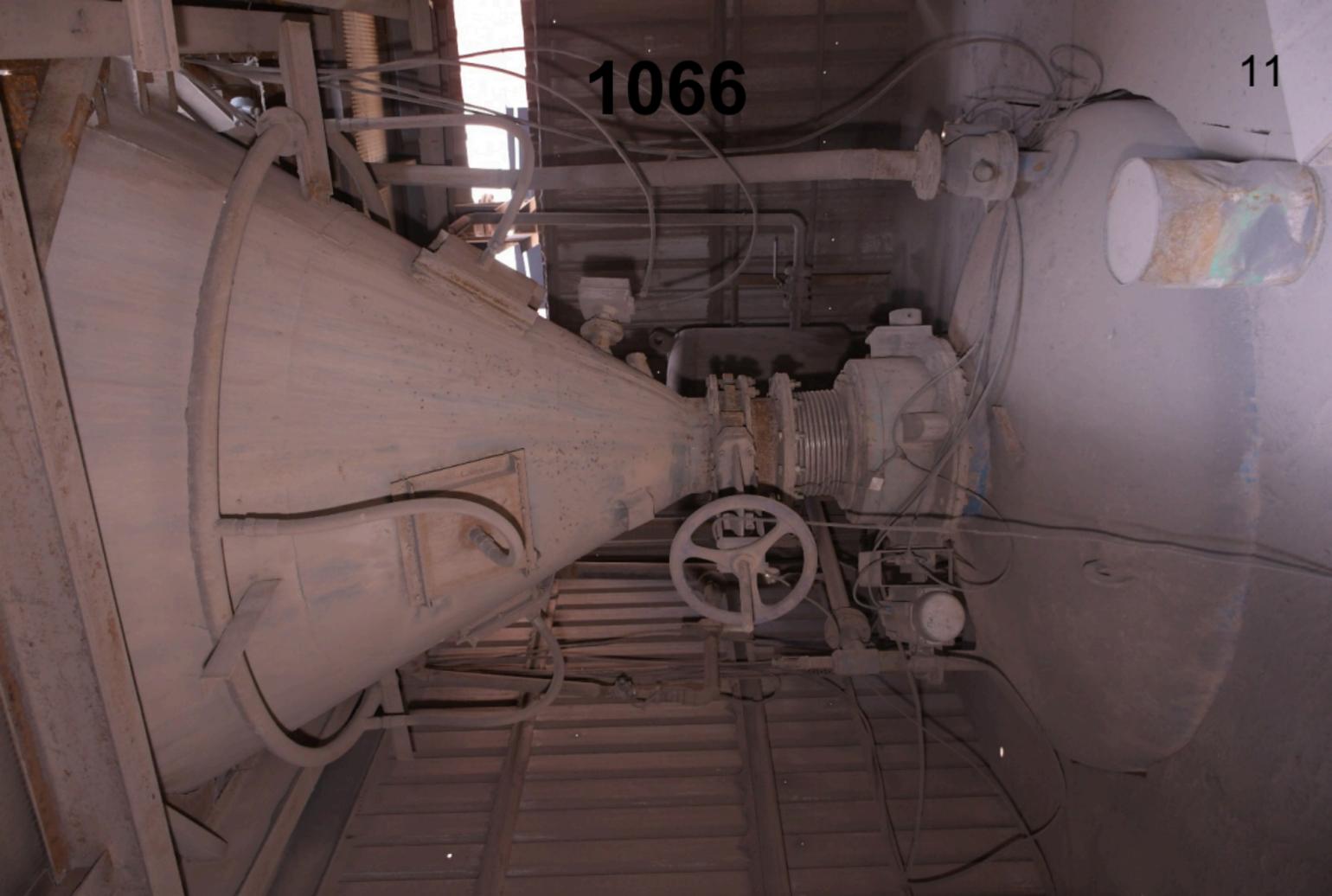
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11



**GALLANTT ISPAT LIMITED**

AL-5, Sector-23,  
GIDA, SAHJANWA,  
GORAKHPUR - 273 209  
Phone : (0551) 2700302  
Email : gil@gallantt.com



1067

**TAX INVOICE**

**TRIPPLICATE FOR SUPPLIER**

Nature Of Transaction : Intra State

G.S.T.I.N. : 09AACCG2934J1ZI  
PAN : AACCG2934J  
CIN : L27109UP2005PLC195660  
Invoice No. : UPMIS/002537 Date : 11/07/2024  
Place Of Supply : GORAKHPUR (U.P.) - UTTAR PRA Code : 09  
Order No. : Date :  
Trasporter : Vehicle No. :  
L.R. No. : Date :  
Phone :  
IRN : 638b8121cbddf383f76fd3a06aa60674409d77c6d6bde82f36bc31fdba3ec29

Buyer  
GALLANTT INDUSTRY PRIVATE LIMITED  
SECTOR-23 AL-5  
GIDA

Consignee / Ship To  
GALLANTT INDUSTRY PRIVATE LIMITED  
SECTOR-23 AL-5  
GIDA

GORAKHPUR (U.P.) - - 273209  
State : UTTAR PRADESH Code : 09  
GSTIN : 09AAICG6348N1ZW  
PAN : AAICG6348N

GORAKHPUR (U.P.) - - 273209  
State : UTTAR PRADESH Code : 09  
GSTIN : 09AAICG6348N1ZW  
PAN : AAICG6348N

Sr. No.	Description	HSN/SAC Code	Qty.	Rate Per	Rate	Taxable Amount	SGST		CGST		Total Amount	Rate Incl.GST
							%	Amount	%	Amount		
1	FLY ASH NEW UNIT	26211000	465380.000 KG	1000 KG	100.00	46538.00	2.50	1163.45	2.50	1163.45	48864.90	105.00
<b>Total</b>			465380.000			46538.00		1163.45		1163.45	48864.90	

GROSS WEIGHT : 465380  
TARE WEIGHT :  
NET WEIGHT : 465380  
Freight : To Pay

Elec. Way Bill No. :  
Elec. Way Bill Date:



Basic Amount 46538.00  
CGST 1163.45  
SGST 1163.45  
ROUNDING OFF 0.10

Rupees : Forty Eight Thousand Eight Hundred Sixty Five Only

**Total 48,865.00**

Remarks : BY PIPELINE....

For, GALLANTT ISPAT LIMITED

Prepared By

Checked By

Authorised Signatory

Bank Name - State Bank of India, Branch - Specialised Commercial Branch Gorakhpur

A/C No. - 42444307707, IFSC-SBIN0017640

Registered Office : AL-5 Sector-23, Gida Sahjanwa, Gorakhpur- 273209



**GALLANTT ISPAT LIMITED**

AL-5, Sector 23,  
GIDA SAHJANWA  
GORAKHPUR - 273 209  
Phone : (0551) 2700302  
Email : gi@gallantt.com



**TAX INVOICE**

**EXTRA COPY**

Nature Of Transaction : Intra State

G.S.T.I.N : 09AACCG2934J1ZJ  
PAN : AACCG2934J  
CIN : L27109UP2005PLC195660

Invoice No. : UPMIS/002825 Date : 12/07/2023  
Place Of Supply : BALRAMPUR ( UP ) UTTAR PRADE Code : 09

Order No. : Date :  
Transporter : Vehicle No. : UP47AT1914  
L.R No. : Date :  
Phone :  
IRN : 5420eb5015679331c5307653e010d1d774b1ab48087464c11bf4c29d06377dd5

13

Buyer  
RISHUJI SALES CORPORATION-  
RASHULABAD SEKHUYIA MAHUWA  
UTRAULA  
-  
BALRAMPUR ( UP ) - 271201  
State : UTTAR PRADESH Code : 09  
GSTIN : 09ABYPT9002A1ZC  
PAN : ABYPT9002A

Consignee / Ship To  
RISHUJI SALES CORPORATION-  
RASHULABAD SEKHUYIA MAHUWA  
UTRAULA  
-  
BALRAMPUR ( UP ) - 271201  
State : UTTAR PRADESH Code : 09  
GSTIN : 09ABYPT9002A1ZC  
PAN : ABYPT9002A

Sr. No.	Description	HSN/SAC Code	Qty.	Rate Per	Rate	Taxable Amount	SGST		CGST		Total Amount	Rate Incl.GST
							%	Amount	%	Amount		
1	FLY ASH NEW UNIT	26211000	32780 000 KG	1000 KG	300 00	9834 00	2 50	245 85	2 50	245 85	10325 70	315 00
<b>Total</b>			<b>32780 000</b>			<b>9834 00</b>		<b>245 85</b>		<b>245 85</b>	<b>10325 70</b>	

GROSS WEIGHT : 45030  
TARE WEIGHT : 12250  
NET WEIGHT : 32780  
Freight : To Pay

Elec. Way Bill No. :  
Elec. Way Bill Date:



Basic Amount : 9834 00  
CGST : 245 85  
SGST : 245 85  
ROUNDING OFF : 0 30

Rupees : Ten Thousand Three Hundred Twenty Six Only

**Total 10,326.00**

Remarks : For, GALLANTT ISPAT LIMITED

Prepared By

Checked By

Authorised Signatory

Bank Name - State Bank of India, Branch - Specialised Commercial Branch Gorakhpur  
A/C No. - 42444307707, IFSC-SBIN0017640  
Registered Office : AL-5 Sector-23, Gida Sahjanwa, Gorakhpur- 273209

**TRUE COPY**

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**Annexure-2**

**14**



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**1071**

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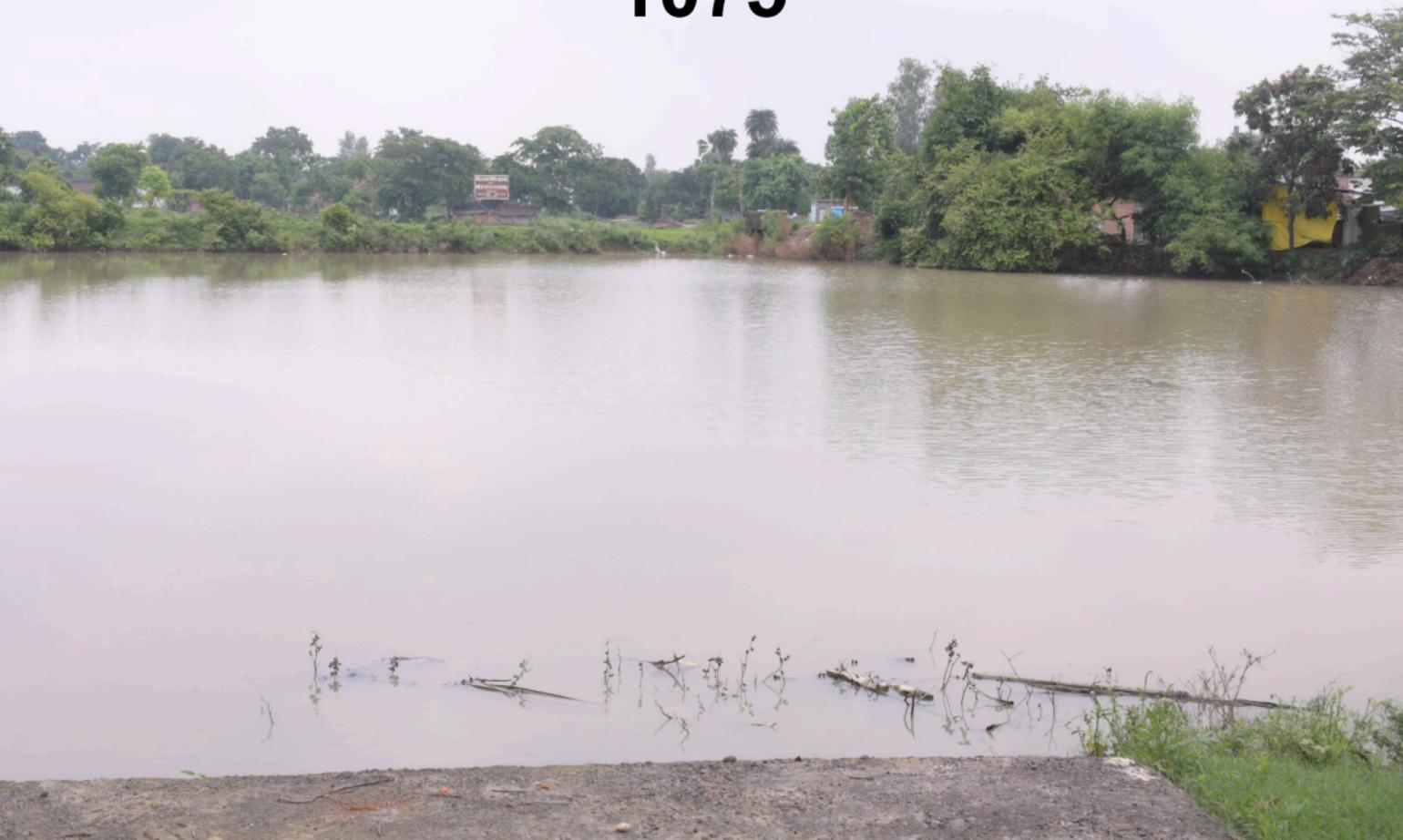


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मिनेट इन्फान्टिभिडिटर इन्फान्टि  
वर्षी जल संरक्षण तथा संरक्षण हेतु  
मिनेट इन्फान्टि  
जल संरक्षण  
मिनेट इन्फान्टि, अन्वय, मिनेट







Village Madhopur

1077

22











उत्तर प्रदेश UTTAR PRADESH

EK 195639

अनुमति / सहमति विषयक पत्र

ग्राम - भैसला , तहसील सहजनवा , जनपद गोरखपुर स्थित निम्न वर्णित तालाब में वर्षा के जल को संग्रहित कर रेन वाटर हार्वैस्टिंग प्रक्रिया को अपनाने हेतु , मेसर्स गैलेंट इरपात लिमिटेड , प्लॉट एल -5 , रोक्टर -23 , बीडा सहजनवा , जनपद - गोरखपुर को अनुमति प्रदान की जाती है . इस प्रक्रिया हेतु गैलेंट इरपात लिमिटेड इन तालाबों के सौंदर्यीकरण / सफाई आदि कार्य करा सकती है .

तालाब का विवरण

क्रम संख्या	ग्राम का नाम	खसरा संख्या	तालाब का क्षेत्रफल (हेक्टेयर )
1	भैसला	42द	2.1450
2	भैसला	343क	.0080

*(Signature)*  
 भारतीय न्यायिक  
 जिला गोरखपुर

हस्ताक्षर ... मोहर

ग्राम प्रधान

ग्राम भैसला



उत्तर प्रदेश UTTAR PRADESH

EK 195651

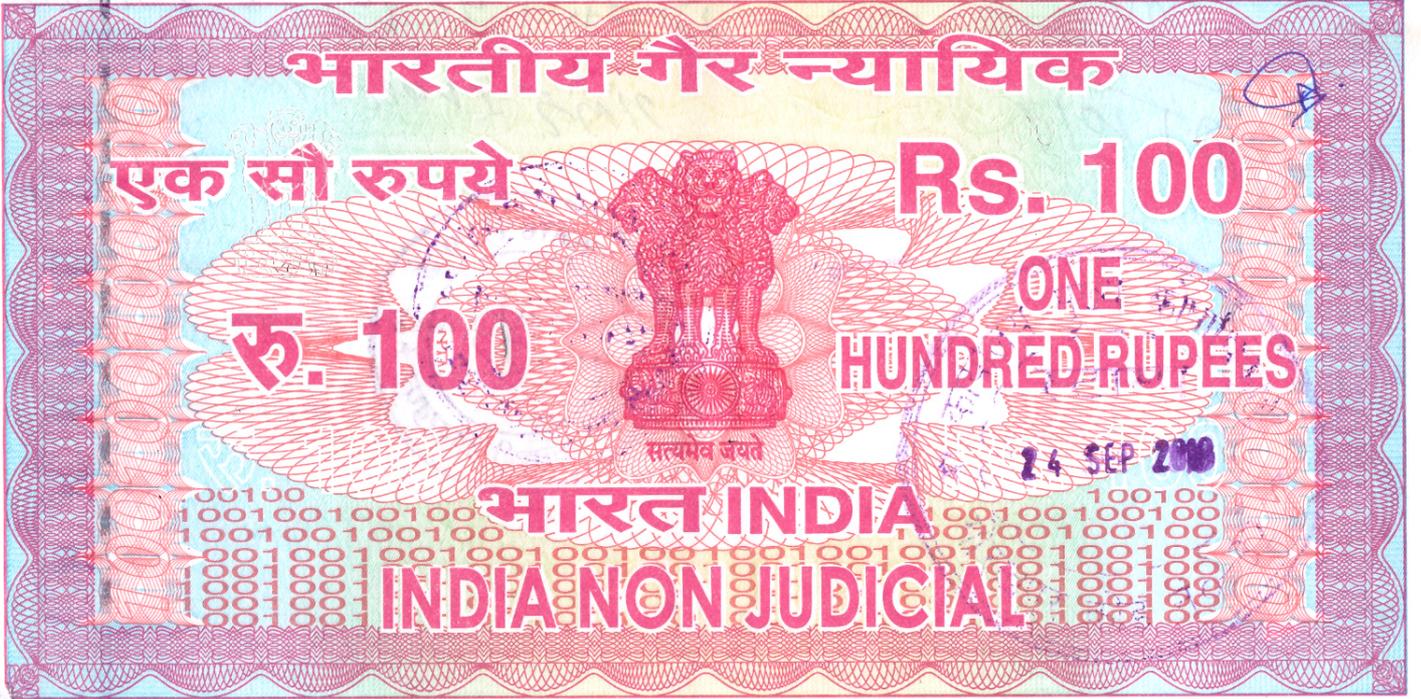
अनुमति / सहमति विषयक पत्र

ग्राम - भिटनी , तहसील सहजनवा , जनपद गोरखपुर स्थित निम्न वर्णित तालाब में वर्षा के जल को संचित कर  
 रैन वाटर हार्वेस्टिंग प्रक्रिया को अपनाने हेतु , मेसर्स गैलेंट इस्पात लिमिटेड , प्लॉट एल -5 , सेक्टर -23 , गीडा  
 सहजनवा , जनपद - गोरखपुर को अनुमति प्रदान की जाती है . इस प्रक्रिया हेतु गैलेंट इस्पात लिमिटेड इन तालाबों के  
 आंदर्यकरण / सफाई आदि कार्य करा सकती है .

तालाब का विवरण

क्रम संख्या	ग्राम का नाम	खसरा संख्या	तालाब का क्षेत्रफल (हेक्टेयर )
1	भिटनी	119	0.9270

सुमिता देवी  
 ग्राम प्रधान  
 हस्ताक्षर ब मोहर  
 ग्राम प्रधान  
 ग्राम भिटनी



उत्तर प्रदेश UTTAR PRADESH

EK 195647

अनुमति / सहमति विषयक पत्र

ग्राम - माधोपुर , तहसील सहजनवा , जनपद गोरखपुर स्थित निम्न वर्णित तालाब में वर्षा के जल को संचित कर रेन वाटर हार्वेस्टिंग प्रक्रिया को अपनाने हेतु , मेसर्स गैलेंट इस्पात लिमिटेड , प्लॉट एल -5 , सेक्टर -23 , गीडा सहजनवा , जनपद - गोरखपुर को अनुमति प्रदान की जाती है . इस प्रक्रिया हेतु गैलेंट इस्पात लिमिटेड इन तालाबों के सौंदर्यीकरण / साफाई आदि कार्य करा सकती है .

तालाब का विवरण

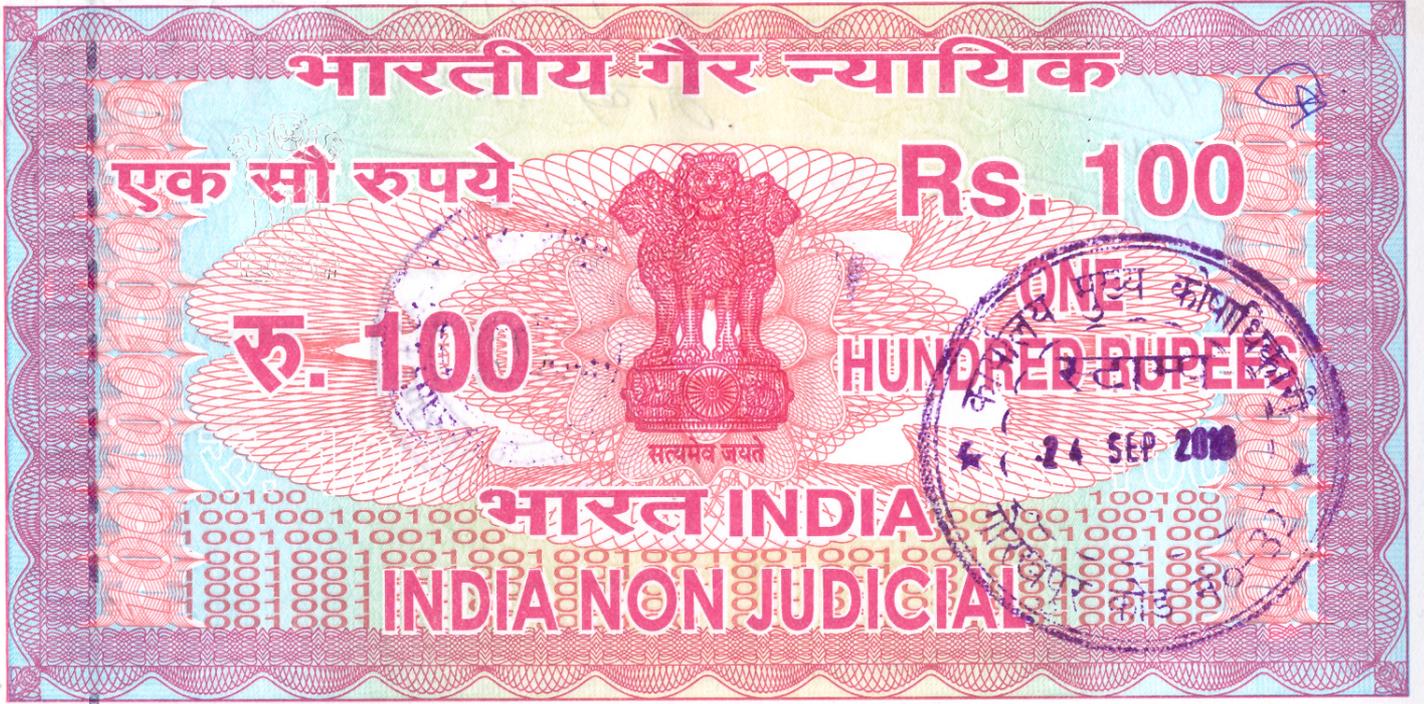
क्रम संख्या	ग्राम का नाम	खसरा संख्या	तालाब का क्षेत्रफल (हेक्टेयर)
1	माधोपुर	64	0.2060
2	माधोपुर	20	0.7730

हस्ताक्षर व मोहर

ग्राम प्रधान

ग्राम माधोपुर





उत्तर प्रदेश UTTAR PRADESH

EK 195645

अनुमति / सहमति विषयक पत्र

ग्राम - डोहरिआ खुर्द , तहसील सहजनवा , जनपद गोरखपुर स्थित निम्न वर्णित तालाब में वर्षा के जल को संग्रहित कर रेन वाटर हार्वेस्टिंग प्रक्रिया को अपनाने हेतु , मेरासा गैलेंट इस्पात लिमिटेड , प्लॉट एल -5 , सेक्टर -23 , गीडा सहजनवा , जनपद - गोरखपुर को अनुमति प्रदान की जाती है . इस प्रक्रिया हेतु गैलेंट इस्पात लिमिटेड इन तालाबों के सौंदर्यीकरण / सफाई आदि कार्य कर सकती है .

तालाब का विवरण

क्रम संख्या	ग्राम का नाम	खसरा संख्या	तालाब का क्षेत्रफल (हेक्टेयर )
	डोहरिआ खुर्द	46	0.2230
	डोहरिआ खुर्द	83क	0.0360
	डोहरिआ खुर्द	114	0.2770

हस्ताक्षर व मोहर

ग्राम प्रधान

ग्राम डोहरिआ खुर्द

सहायक



उत्तर प्रदेश UTTAR PRADESH

EK 195637

अनुमति / सहमति विषयक पत्र

ग्राम **बनगवा**, तहसील सहजनवा, जनपद गोरखपुर स्थित निम्न वर्णित तालाब में वर्षा के जल को संग्रहित कर रेन वाटर हार्वैस्टिंग प्रक्रिया को अपनाने हेतु, मेसर्स गैलेंट इस्पात लिमिटेड, प्लॉट एल -5, सेक्टर -23, गीडा सहजनवा, जनपद - गोरखपुर को अनुमति प्रदान की जाती है। इस प्रक्रिया हेतु गैलेंट इस्पात लिमिटेड इन तालाबों के सौंदर्यीकरण / सफाई आदि कार्य करा सकती है।

तालाब का विवरण

क्रम संख्या	ग्राम का नाम	खसरा संख्या	तालाब का क्षेत्रफल (हेक्टेयर)
1	बनगवा टप्पा भरसाड़	78	.4540
2	बनगवा टप्पा भरसाड़	100	.1820
3	बनगवा टप्पा भरसाड़	143	.1408
4	बनगवा टप्पा भरसाड़	161	.1170
5	बनगवा टप्पा भरसाड़	187	.9140
6	बनगवा टप्पा भरसाड़	247	.0080
7	बनगवा टप्पा भरसाड़	261	.1050
8	बनगवा टप्पा भरसाड़	295	.0730
9	बनगवा टप्पा भरसाड़	321	.0080
10	बनगवा टप्पा भरसाड़	441	.0650
11	बनगवा टप्पा भरसाड़	447	.1290
12	बनगवा टप्पा भरसाड़	522	.3320
13	बनगवा टप्पा भरसाड़	525	.2590
14	बनगवा टप्पा भरसाड़	524/2	.1210
15	बनगवा टप्पा भरसाड़	467/1	.0490

सुरेश यादव



हस्ताक्षर व मोहर



उत्तर प्रदेश UTTAR PRADESH

EK 195648

**अनुमति / सहमति विषयक पत्र**

ग्राम - कररिया , तहसील सहजनवा , जनपद गोरखपुर स्थित निम्न वर्णित तालाब में वर्षा के जल को संचित कर रेन वाटर हार्वेस्टिंग प्रक्रिया को अपनाने हेतु , मेसर्स गैलेंट इस्पात लिमिटेड , प्लॉट एल -5 , सेक्टर -23 , गीडा सहजनवा , जनपद - गोरखपुर को अनुमति प्रदान की जाती है . इस प्रक्रिया हेतु गैलेंट इस्पात लिमिटेड इन तालाबों के सौंदर्यीकरण / सफाई आदि कार्य करा सकती है .

**तालाब का विवरण**

क्रम संख्या	ग्राम का नाम	खसरा संख्या	तालाब का क्षेत्रफल (हेक्टेयर )
1	कररिया	71	0.1900
2	कररिया	147	0.3400
3	कररिया	156	0.6800
4	कररिया	182	0.0530
5	कररिया	186ख	0.0400

*Mishra*  
TRUE COPY

हस्ताक्षर व मोहर  
ग्राम प्रधान  
ग्राम कररिया





# 1087

## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

### Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG022567**

**VALID FROM 01/06/2023 TO 31/05/2028**

<b>Serial No.: 202305000389</b>			
<b>Name of the Owner</b>	NAVNEET JINDAL		
<b>Address of the Applicant</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh	<b>Application No.</b>	GRKP0523RIN0029
<b>Date of Submission</b>	11/05/2023	<b>Specimen Signature</b>	
<b>Company Name</b>	M/s GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT	<b>Company Address</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, T
<b>Location Particulars</b>			
<b>District</b>	Gorakhpur	<b>Block</b>	SAHJANWA
<b>Plot No./Khasra No.</b>	Existing Land document attached.	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/04/2009		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	150.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	40.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	144.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/04/2009		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	144.00	<b>Maximum Allowable Running Hours Per Day:</b>	8.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	380160	<b>Recharge Required</b>	86986.00
<b>Reason for renewal of N.O.C.</b> एन.ओ.सी. के नवीनीकरण का कारण	Industry CGWA NOC has been expired.		
<b>Against Case</b>			







# 1090

## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

### Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG047974**

**VALID FROM 01/06/2023 TO 31/05/2028**

<b>Serial No.:</b> 202305000390			
<b>Name of the Owner</b>	NAVNEET JINDAL		
<b>Address of the Applicant</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh	<b>Application No.</b>	GRKP0523RIN0028
<b>Date of Submission</b>	11/05/2023	<b>Specimen Signature</b>	
<b>Company Name</b>	M/s GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT	<b>Company Address</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, T
<b>Location Particulars</b>			
<b>District</b>	Gorakhpur	<b>Block</b>	SAHJANWA
<b>Plot No./Khasra No.</b>	Existing Land document attached.	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/04/2009		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	150.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	20.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	108.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/04/2009		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	108.00	<b>Maximum Allowable Running Hours Per Day:</b>	12.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	427680	<b>Recharge Required</b>	110746.00
<b>Reason for renewal of N.O.C.</b> एन.ओ.सी. के नवीनीकरण का कारण	Industry CGWA NOC has been expired.		
<b>Against Case</b>			



**• SPECIFIC CONDITIONS:**

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :28/06/2023

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**



# 1093

## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

### Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG045443**

**VALID FROM 01/06/2023 TO 31/05/2028**

<b>Serial No.: 202305000391</b>			
<b>Name of the Owner</b>	NAVNEET JINDAL		
<b>Address of the Applicant</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh	<b>Application No.</b>	GRKP0523RIN0027
<b>Date of Submission</b>	11/05/2023	<b>Specimen Signature</b>	
<b>Company Name</b>	M/s GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT	<b>Company Address</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, T
<b>Location Particulars</b>			
<b>District</b>	Gorakhpur	<b>Block</b>	SAHJANWA
<b>Plot No./Khasra No.</b>	Existing Land document attached.	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/04/2009		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	150.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	40.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	144.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/04/2009		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	144.00	<b>Maximum Allowable Running Hours Per Day:</b>	15.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	712800	<b>Recharge Required</b>	253306.00
<b>Reason for renewal of N.O.C.</b> एन.ओ.सी. के नवीनीकरण का कारण	Industry CGWA NOC has been expired.		
<b>Against Case</b>			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 253306.00 cubic meter, as specified under the application form.

### Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars l information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars l information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

**• SPECIFIC CONDITIONS:**

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :28/06/2023

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**



# 1096

## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

### Form 8 (E)

[See rules 15(2)]

### (RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG034571**

**VALID FROM 11/06/2023 TO 10/06/2028**

<b>Serial No.: 202305000392</b>			
<b>Name of the Owner</b>	NAVNEET JINDAL		
<b>Address of the Applicant</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, Tehsil - Sahjanwa, District Gorakhpur, Uttar Pradesh	<b>Application No.</b>	GRKP0523RIN0026
<b>Date of Submission</b>	11/05/2023	<b>Specimen Signature</b>	
<b>Company Name</b>	M/s GALLANTT ISPAT LIMITED INTEGRATED STEEL PLANT	<b>Company Address</b>	Plot No. AL 5, Sector 23, GIDA Industrial Area, T
<b>Location Particulars</b>			
<b>District</b>	Gorakhpur	<b>Block</b>	SAHJANWA
<b>Plot No./Khasra No.</b>	Existing Land document attached.	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/04/2009		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	150.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	40.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	144.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/04/2009		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	144.00	<b>Maximum Allowable Running Hours Per Day:</b>	15.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	712800	<b>Recharge Required</b>	253306.00
<b>Reason for renewal of N.O.C.</b> एन.ओ.सी. के नवीनीकरण का कारण	Industry CGWA NOC has been expired.		
<b>Against Case</b>			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 253306.00 cubic meter, as specified under the application form.

### Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars l information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars l information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

**• SPECIFIC CONDITIONS:**

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :28/06/2023

Place:Gorakhpur

**This certificate is electronically generated and does not require digital signature**

## GALLANTT ISPAT LTD , WATER ANALYSIS REPORT

DATE-16.07.2024

S.NO	PARAMETERS	STANDARD PARAMETERS	UNIT	STP OUTLET	WTP
1	PH	6.5-8.5	PPM	7.6	7.5
2	TDS	<2000	PPM	276	955
3	TSS	<100	PPM	14.5	3.5
4	ZINC	5	PPM	0.2	BDL
5	PHOSPHATE	15	PPM	1.5	2
6	BOD	<30	PPM	10	8
7	COD	<150	UNIT	120	98
8	OIL & GREASE (MONDAY)	<10	PPM	5.5	BDL
9	CHLORIDE	<250	PPM	136.32	198.8

*Jan*  
ANALYSE BY

*[Signature]*  
16/07/24  
HOD QC

*[Signature]*  
TRUE COPY

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Anjesh Dahiya <anjesh@mplawchambers.in>

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## Additional Affidavit in OA no. 432/2023 (listed on 22.07.2024) on behalf of M/s Gallant Sariya Udyog (M/s Gallant Ispat Ltd)

1 message

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Anjesh Dahiya <anjesh@mplawchambers.in>

Sat, Jul 20, 2024 at 11:14 AM

To: judicial-ngt@gov.in

The **OA no. 432/2023** captioned as '**Radhey Shyam Sehara v State of UP & Ors.**' is listed for hearing before the Hon'ble Tribunal bench on 22.07.2024. In the last hearing, the bench sought clarifications from the Respondent, M/s Gallant Sariya Udyog (M/s Gallant Ispat Ltd) in lieu of the Joint Committee Report.

Thereby, an additional affidavit is being filed on behalf of the Respondent to place the clarifications on record before the Hon'ble Bench.

Please find attached below the additional affidavit on behalf of M/s Gallant Sariya Udyog (M/s Gallant Ispat Ltd).

Regards,  
Anjesh Dahiya, Advocate  
Chambers of Mayank Pandey  
Advocate for the Respondent

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 **OA 432:2023; Additional Affidavit: Gallant Sariya Udyog .pdf**  
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